

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

ITEM No. 127
(IB)-40(PB)/2017

IN THE MATTER OF:

Vedika Nut Crafts Pvt. Ltd.

.... Applicant/petitioner

Order under Section 10 of Insolvency & Bankruptcy Code, 2016, In Liq.

Order delivered on 27.02.2019

Coram:

DR. DEEPTI MUKESH
HON'BLE MEMBER (JUDICIAL)

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Liquidator

Ms. Shashi Kant Nemani, Liquidator with
Ms. Priyanka Swami, Adv.

For the Union Bank of India

Ms. J. Kiran, Adv. for Mr. Sanjeev Sagar, Adv.

For the Suspended Director

Mr. Harshit Agarwal, Adv.

ORDER

CA-530(PB)/2018

Ld. Counsel for the Financial Creditor Union Bank of India states that they have not received the copy of the application. Let the copy of the application be served during the course of the day. Reply be filed within one week with a copy in advance to the counsel opposite.

Reply on behalf of suspended directors is filed and a copy of the same be furnished to the counsel opposite.

Rejoinder, if any, be filed within five days thereafter with a copy in advance to the counsel opposite.

List on 15.03.2019.

Sd/-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)

Sd/-

(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)